

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 12th day of December, 2001.

Q U O R U M :- Hon'ble Mr. Rafiq Uddin, Member- J.

Orginal Application No. 1120 of 2001.

Diwakar Singh S/o Sri Sunil Kumar Singh
R/o Vill- Bigahia Post- Byure, Distt. Allahabad.

.....Applicant

Counsel for the applicant :- Sri N.P. Singh

V E R S U S

1. Union of India through the Ministry of Railway,
Rail Bhawan, New Delhi.
2. Divisional Railway Manager, Allahabad.
3. Station Master, Loco Kanpur Railway, Kanpur.

.....Respondents

Counsel for the respondents :- Sri Hari Ashok Kumar

O R D E R (oral)

(By Hon'ble Mr. Rafiq Uddin, Member- J.)

This O.A has been filed by Diwakar Singh S/o Sri Sunil Kumar Singh for issuing direction to respondents to appoint him on compassionate grounds as per rules.

2. The applicant claims that his father S.K. Singh S/o Sri Anuj Pratap Singh was appointed on the post of Loco Cleaner on 22.04.1976 under the D.R.M. Allahabad and ¹ ₁ due course he came to be promoted on the post of Assistant Loco Diesel Driver on 20.06.1982. After his promotion, he was transferred from Loco Shed Kanpur to Locoshed Chunar. The applicant further states that

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since then his father has never seen again and appears to be dis-appeared. At the relevant time, the applicant was minor and had lodged report with the S.S.P, Kanpur which was duly entered in the Rojnamcha of the Police Station, Kidwai Nagar, Kanpur on 06.10.1982. The S.O, Police Station, Kidwai Nagar, Kanpur vide his report dated 02.08.1999 after making enquiry, concluded that the said Sunil Kumar was not traceable and submitted his final report. It is also stated that applicant sent a representation on 21.06.1982 (annexure A- 4) to the G.M. Northern Railway, New Delhi for taking proper action in respect of the case of his father who was missing. It appears that on attaining the age of mejority, the applicant approached the railway authorities on 27.08.1998, a copy of which has been filed as annexure A- 6, seeking appointment on compassionate grounds and the same is still pending and no action has been taken by the respondents, hence he has filed the instant O.A.

3. I have heard Sri N.P. Singh, learned counsel for the applicant and Sri Hari Ashok Kumar, learned counsel for the respondents.

4. It is submitted by the learned counsel for the applicant that direction may be issued to respondents to consider the representation of the applicant and to pass appropriate reasoned order.

5. The O.A is accordingly disposed of finally with the direction to D.R.M, Allahabad (respondent No.2) to consider and pass the appropriate reasoned order on the representation submitted by the applicant within four months from the date of communication of this order. Applicant is also directed to attach a copy of the said representation alongwith copy of this order.

6. There will be no order as to costs.

Rajendra
Member- J.